

Dr. Keskar: No Director or Deputy or any other official who was not confirmed by the UPSC can continue. Even those who were not recruited through the UPSC, because the procedure for recruitment in the All India Radio had varied, were later confirmed ultimately with the recommendation of the UPSC.

Mr. Speaker: The Question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

B.B.C.

*814. { **Shri B. S. Murthy:**
Shri Punnoose:

(a) Will the **Prime Minister** be pleased to state how many employees of the Indian High Commissioner's Office in U.K. took part in the Broadcasting Programmes of the B.B.C. during the past one year?

(b) Were the speeches which they made on the B.B.C. previously approved of and checked by the High Commissioner?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Nine.

(b) Yes, officers are required to take permission before they broadcast and, whenever possible, the script is seen at the time of giving permission.

SHELL HOUSES

*815. **Shri Punnoose:** (a) Will the **Minister of Works, Housing and Supply** be pleased to state whether the attention of Government has been drawn to the reports of a discovery in Travancore Cochin State of a new method of constructing houses with coconut shell?

(b) Have Government made any enquiries regarding the feasibility of utilising this method for building cheap houses?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes, Sir.

(b) Yes, Sir.

STEEL PROJECT

*816. **Shri H. N. Mukerjee:** Will the **Minister of Production** be pleased to lay a copy of the agreement concluded with the German Combine, Krupps and Demag for the establishment of the Government-sponsored Steel Project in India on the Table of the House?

The Minister of Production (Shri K. C. Reddy): It is not possible at this stage to lay on the Table of the House a copy of the agreement signed by the Government as details of it are presently under discussion with the Combine. It is proposed, however to place the agreement and all connected papers on the Table of the House as soon as the detailed discussions, now in progress, are concluded.

TEA BOARD

*821. **Shri Gopala Rao:** Will the **Minister of Commerce and Industry** be pleased to refer to the reply given to starred question No. 1152 asked on the 9th September, 1953 and state:

(a) whether the Tea Board has been constituted under the Tea Act of 1953;

(b) if not, when it is expected to be constituted; and

(c) what is the number of representatives that is going to be assigned to various interests?

The Minister of Commerce (Shri Karmarkar): (a) Not yet, Sir.

(b) It is expected to be constituted shortly.

(c) This matter is still under consideration.

DEVELOPMENT SCHEMES

*823. **Shri Heda:** (a) Will the **Minister of Planning** be pleased to state whether any Part A or Part B State has taken in hand any development